

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-224(PB)/2023

IN THE MATTER OF:

Srei Infrastructure Finance Limited.
(Presently Undergoing Corporate
Insolvency Resolution Process)

.... Petitioner

Vs

Mr. Aditya Kumar Jajodia

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Anirban Bhattacharya, Mr. Rajeev Choudhary,
Ms. Priyanka Bhatt, Advs.
For the RP : Mr. Awnish Kumar, Adv.
For the Respondent : Mr. Shreedhar Gaggar, Adv.

ORDER

New IA-3549/2024

Ld. Counsel Mr. Anirban Bhattacharya appeared on behalf of the Financial Creditor.

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 29.07.2024**.

Ld. Counsel Mr. Shreedhar Gaggar appeared through VC on behalf of the Personal Guarantor. He accepted the notice and sought some time to make submissions in the matter.

RP Mr. Saurab Aggarwal also appeared through VC.

At request and with consent of the parties, list the matter for a physical hearing **on 29.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)